

[Mr. Speaker]

by the Prime Minister, about dates and all that. That is about the present of a necklace, dates and all that. It will be difficult for the Prime Minister to give that here and now because the incident happened ten years ago; therefore, she would take a little time to give details about that, i.e., when it was presented and all that; she will do it in due course.

Now papers to be laid on the Table.

12.40 hrs.

श्री मधु लिम्बे (मुंबई) : उनकी पेश तो करने दीजिए।

Shri Surendranath Dwivedy (Kendrapara): If it is a privilege motion....

Mr. Speaker: That is why I have said that it is not a privilege motion. The dates will be given. It is not a privilege motion. I do not accept it as a privilege motion.

Shri Surendranath Dwivedy: I want to understand it. As you have stated....

Mr. Speaker: It is not a privilege motion at all.

Shri Surendranath Dwivedy: You had stated that Dr. Ram Manohar Lohia had given notice of a motion of privilege . . .

Mr. Speaker: It is not . . .

Shri Surendranath Dwivedy: Then, what is it?

Mr. Speaker: I do not accept it as a privilege notice. But I have given the information to the House.

श्री हुकम चन्द कडवाय (उज्जैन) :
मासूम तो पड़े कि क्या चीज है।

Shri A. B. Vajpayee (Balrampur): Either it is a privilege motion or it is not.

Mr. Speaker: It is not. I have only been saying that if some inaccuracies or any such things are there, the details will be given after verification because this incident occurred about ten years ago.

Now, Papers to be Laid on the Table.

डॉ० राम मनोहर लोहिया (कनौज) :
तारीखों की गलती की बात नहीं है। यह
धीर कोई बात है।

श्री मधु लिम्बे : पेश तो करने दीजिए।

12.41 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT, APPROPRIATION ACCOUNTS, ETC.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:—

- (1) Audit Report, Railways, 1967, under article 151(1) of the Constitution. [Placed in Library, see No. LT-14/67].
- (2) Appropriation Accounts, Railways, for 1965-66, Part I—Review. [Placed in Library, see No. LT-15/67].
- (3) Appropriation Accounts, Railways, for 1965-66, Part II—Detailed Appropriation Accounts. [Placed in Library, see No. LT-16/67].
- (4) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profits and Loss Accounts, Railways, for 1965-66. [Placed in Library, see No. LT-17/67].

MINIMUM WAGES (CENTRAL) AMENDMENT RULES, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): On behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table—

- (1) A copy of the Minimum Wages (Central) Amendment Rules, 1967, published in Notification No. G.S.R. 255 in Gazette of India dated the 25th February, 1967, under

section 30A of the Minimum Wages Act, 1948. [Placed in Library, see No. LT-18/67].

- (2) A copy of Notification No. S.O. 726 published in Gazette of India dated the 4th March, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, adding 'Iron Ore Mining' to the First Schedule to the said Act. [Placed in Library, see No. LT-19/67].

**NOTIFICATIONS UNDER INDIAN TELE-
GRAPHS ACT.**

The Minister of State in the Ministry of Parliamentary Affairs and Communications (Shri I. K. Gujral): On behalf of Dr. Ram Subhag Singh, I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-sec-

(i) Statement No. I and Supplementary Statement No. I.	Sixteenth Session, 1966.
(ii) Supplementary Statement Nos. II, III and IV.	Fifteenth Session, 1966.
(iii) Supplementary Statement Nos. VII and VIII.	Fourteenth Session, 1966.
[Placed in Library, see No. LT-21/67].	
(iv) Supplementary Statement Nos. IX and X.	Thirteenth Session, 1965.
(v) Supplementary Statement No. XI.	Twelfth Session, 1965.
(vi) Supplementary Statement No. XVI.	Eleventh Session, 1965.
(vii) Supplementary Statement No. XVII.	Tenth Session, 1965.
[Placed in Library, see No. LT-22/67].	
(viii) Supplementary Statement No. XVII.	Ninth Session, 1964.
(ix) Supplementary Statement No. XXIV.	Seventh Session, 1964.
[Placed in Library, see No. LT-23/67].	

tion (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) The Indian Telegraph (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1827 in Gazette of India dated the 3rd December, 1966.
- (ii) The Indian Telegraph (First Amendment) Rules 1967, published in Notification G.S.R. 164 in Gazette of India dated the 11th February, 1967. [Placed in Library, see No. LT-20/67].

- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Third Lok Sabha:—

Shri S. M. Banerjee (Kanpur): I have some submissions to make in regard to item 6 (2) on the Order Paper which relates to fourteen statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various Ses-

sions of Third Lok Sabha. I want to take this opportunity to raise two points.

A solemn assurance was given by the late-lamented Prime Minister of this country, Shri Lal Bahadur Shastri that jeeps would be withdrawn from